

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 565 of 2020

IN THE MATTER OF:

**Prashant Goyal
Suspended Director, Baldeo Metals Pvt. Ltd.**

...Appellant

Versus

Tata Capital Financial Services Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Gaurav Srivastava, Advocate.

For Respondents: Mr. Savyasachi K. Sahai, Advocate for R-1.

Mr. Dhiren Shah, Advocate for R-2 (IRP)

ORDER
(Through Virtual Mode)

25.06.2020: Let notice be issued on the Respondents. Mr. Savyasachi K. Sahai, Advocate accepts notice on behalf of Respondent No. 1 whereas Mr. Dhiren Shah, Advocate accepts notice on behalf of Respondent No. 2 (IRP). No further notice be issued upon them. Service is complete. Reply affidavits be filed by the Respondents within two weeks. Rejoinder, if any, be filed within one week thereof.

List the appeal 'for Admission (After Notice)' on **22nd July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

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